

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 819/2024

In the matter of: -

News Item titled "जबलपुर: कठौदा प्लांट में कचरा जलने के बाद दूर-दूर तक फैल रहे धूल के कण " appearing in Bhaskarhindi.com dated 01.07.2024

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Filed by Advocate Amit Singh Chauhan
On behalf of Central Pollution Control Board

Date: - 25.09.2024

Place: Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT DELHI
ORIGINAL APPLICATION NO. 819/2024(PB)**

IN THE MATTER OF:

Suo Moto action based on the News item titled "*Jabalpur: Kathonda plant mein kachra jalne ke Baad door door tak phel rahe dhool ke kann*" appearing in Bhaskarhindi.com dated 01.07.2024.

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, CENTRAL POLLUTION CONTROL BOARD (CPCB)

1. That, the Hon'ble NGT vide order dated 12.07.2024 and notice dated 25.07.2024 has sought the reply of CPCB in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That, CPCB is a statutory Board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.
3. That, it is humbly submitted that Hon'ble Tribunal was pleased to initiate Suo moto action based on the news item related to the shortcomings in the energy and waste disposal plant in Kathonda at Jabalpur. As per the article, the dust, particles or soil that is left after burning the waste is not being disposed of properly. Furthermore, the soil and dust of the waste are being piled up, against the norms. The news item states that it is difficult to maintain the buffer zone around the garbage plant because of very close settlement and it can also affect the health of the people. The article also alleges that earlier garbage plant, energy plant, sewerage treatment plant, dog house, pig house and arrangement for disposal of



dead animals were maintained properly but for last few years, the filth and stench has started causing problems to the people in the nearby residential areas.

POINT WISE REPLY

1. That it is humbly submitted that Ministry of Environment, Forest & Climate Change has notified the Solid Waste Management (SWM) Rules, 2016 and the duties and responsibilities of all stakeholders involved in the collection, segregation and disposal of municipal solid waste are clearly stated in the same.
2. That, it is humbly submitted that as per Rule 6 of SWM Rules 2016, it is the duty of Ministry of Urban Development to formulate national policy and strategy on solid waste management including policy on waste to energy in consultation with stakeholders within six months from the date of notification of these rules.
3. That as per the Rule 10 of SWM Rules, 2016 it is the duty of Ministry of New and Renewable Energy Sources to facilitate infrastructure creation for waste to energy plants (hereinafter referred as WtE plants) and to provide appropriate subsidy or incentive for such waste to energy plants.
4. That as per Rule 16(1)(a) of the Solid Waste Management Rules, 2016 it is the duty of the State Pollution Control Board or the Pollution Control Committee to enforce the provisions of the Rules.
5. That it is humbly submitted that as per the criteria for waste to energy process is stated under Rule 21 of the SWM Rules, 2016, non-recyclable waste having calorific value of 1500 Kcal/kg or more shall not be disposed of on landfills and shall only be utilised for generating energy either or through refuse derived fuel or by giving away as feed stock for preparing refuse derived fuel. The local body or an operator of facility or an agency designated by them proposing to set up



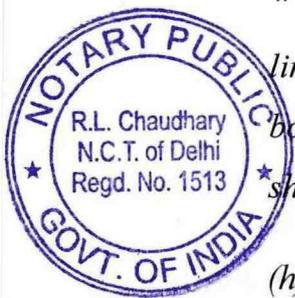
waste to energy plant of more than five tons per day processing capacity shall submit an application in Form-I to the State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be, for authorisation. The SPCBs and PCCs, on receiving such application for setting up waste to energy facility, shall examine the same and grant permission within sixty days.

6. That, it is humbly submitted that Schedule II, Para C (Note) of SWM Rules, 2016 outlines following criteria for management and disposal of ash generated from incineration processes:

“ (d) if the concentration of toxic metals in incineration ash exceeds the limits specified in the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008, as amended from time to time. the ash shall be sent to the hazardous waste treatment, storage and disposal facility.

(h) Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence. as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%. or the loss on ignition is less than 5% of the dry weight.”

7. That, it is humbly submitted that CPCB has published “Amended Guidelines on The Provision of Buffer Zone Around Waste Processing and Disposal Facilities” in March 2019 (as Amended in April 2019) to specify adequate separation distances between solid waste management facility and its surrounding area having different land usage characteristics.
8. That it is humbly submitted that, in O.A No. 606 of 2018 vide order dated 14.03.2024, Hon’ble NGT (Principal Bench) constituted joint committee in order to have factual status of solid and liquid waste management in a selective manner, comprising of Regional Director, CPCB; Regional Officer, MoEF&CC (Bhopal) and Senior Officer from Central Public Health and Environmental Engineering



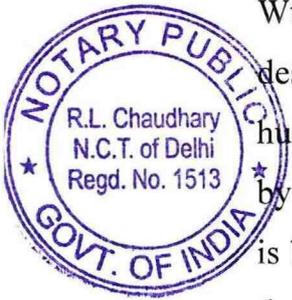
Origination (CPHEEO) of Ministry of Urban Development, Govt. of India. The team was to visit the selected Towns namely Gwalior, Jabalpur, Ratlam, Morena and Rewa. In compliance of the order dated 14.03.2024 that the joint committee constituted in O.A No. 606 of 2018 PB has submitted the report on 17th September 2024. During the visit Committee also inspected the waste to energy plant situated at Kathonda. ...

Findings of the Committee

Waste to Energy plant located at Kathonda, Jabalpur is based on mass burning technology for processing of 600 TPD municipal waste with power generation capacity of 11.5 MW, it was established by Jabalpur MSW Pvt. Ltd. (ESSEL group) at Kathonda, Jabalpur on PPP model. The mixed waste is being used in the WtE plants for power generation. Due to use of mixed or un-segregated waste the desired level calorific value is not achieved in waste energy boiler, therefore rice husk is mixed with waste to enhance the calorific value. As per record provided by [Jabalpur Municipal Corporation], (JMC) out of total collected waste only 40% is being used in the waste to energy plant for power generation and rest is being dumped at the backside of the plant as a result huge quantity of waste was accumulated around the plant. The solid waste collection and transportation details submitted by the Nagar Nigam Jabalpur for the month of April 2024 is attached herewith as **Annexure-I** and the waste received and used in the WTE plant for the period November 2023 to April 2024 submitted by M/s Jabalpur MSW Pvt. Ltd is annexed herewith as **Annexure-II**.

The Committee found that in addition to the municipal solid waste, bottom ash and fly ash of the WtE plant also dumped with accumulated municipal solid waste and the sanitary landfill site constructed for the purpose was not being used properly.

Further the Committee has reported that WtE plant was declared Non-Performing Asset (NPA) and is currently under the jurisdiction of the National Company Law



Tribunal (NCLT) & run by Resolution Officer. Subsequent upon declared as NPA, the plant was not receiving necessary major maintenance funds from the bank, leading to a significant decline in its operational efficiency. The copy of Public Announcement for insolvency resolution process of Jabalpur MSW Private Ltd. is enclosed as **Annexure-III**.

9. That, the answering respondent herein craves leave of the Hon'ble Tribunal to file additional reply, in future, if required.

10. That, in view of the submissions made in preceding paragraphs, the answering respondent i.e. CPCB shall abide by the orders/directions passed by the Hon'ble Tribunal in the instant matter.



Divy

(Divya Sinha)
Scientist 'F'

Central Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT DELHI
ORIGINAL APPLICATION NO. 819/2024(PB)**

IN THE MATTER OF:

Suo Moto action based on the News item titled "*Jabalpur: Kathonda plant mein kachra jalne ke Baad door door tak phel rahe dhool ke kann*" appearing in Bhaskarhindi.com dated 01.07.2024.

AFFIDAVIT

I, **Divya Sinha** working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 1 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and



documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Dy

DEPONENT

दिव्या सिन्हा / Divya Sinha
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parvesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION:

25 SEP 2024

Verified at New Delhi on this day of _____ 2024 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA
25 SEP 2024

Dy

DEPONENT

दिव्या सिन्हा / Divya Sinha
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parvesh Bhawan, East Arjun Nagar, Delhi-110032

Jabalpur Waste Collection & Transportation Management Private Limited

Corporate Office: 20th Floor, A Wing, Marathon Futurex, N.M. Joshi Marg, Lower Panel, Mumbai - 400013
Tel: +91 227108 4449 Fax: +91 2271084500

Ref: JWCTMPL/2024-25/12

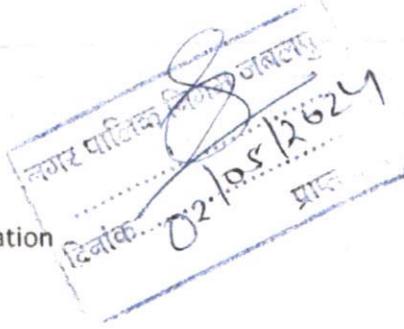
Date: 01/05/2024

To,

The Commissioner,

Jabalpur Municipal Corporation

JABALPUR,

Sub: INVOICE -APRIL- 2024

Dear Sir,

Enclosed here with please find Invoice No JWCTMPL/24-25/01, Date 01/May/2024 for the month of April 2024 Amounting INR. **3,30,58,800** (Rupees Three Crore Thirty Lac Fifty Eight Thousand Eight Hundred Only.).

Thanking You,

Yours truly,

For: Jabalpur Waste C&T Management Pvt. Ltd.



(Kshitij Saxena)

C&T Head

Encl: As above

Copy to:

1. Additional Commissioner Municipal Corporation, Jabalpur
2. Health Officer, Jabalpur Municipal Corporation, Jabalpur.

Siny
02/05/24
लिपिक
अरु आयुक्त (वित्त)
किसी ग्राम जबलपुर
GROUP



Regional Office: 513/A, 5th Floor, Kothnagar City, Kurla Road, Kurla (West), Mumbai-400070

Corporate Identity Number: U74999MH1987PLC044006

Jabalpur Waste Collection & Transportation Management Private LimitedCorporate Office: 20th Floor, A Wing, Marathon Futures, N.M. Joshi Marg, Lower Parel, Mumbai-400013

Tel: +91 227108 444 Fax: +91 2271084500

Name : **Jabalpur Municipal Corporation**Address : **SWM,**City : **Jabalpur, State : MP PIN : 482001**Invoice Date: **01/May/2024**Invoice No.: **JWCTMPL/24-25/01**Code : **400014379**

S.No.	Description	Tax/	Qty.(Ton)	Unit	Rate	Amount (INR)
1.	Collection & Transport of MSW For the period of 1 st April 2024 to 30 th April 2024	ST	15982.48	1	2068.44	3,30,58,800.93
Amount in Words: - Rupees Three Crore Thirty Lac Fifty Eight Thousand Eight Hundred Only.					Sub Total	3,30,58,800.93
					Round Off	0.93
					Total	3,30,58,800

For: **Jabalpur Waste Collection and Transportation Management Pvt. Ltd.**


Authorized Signatory

Jabalpur Waste Collection & Transportation Management Private Limited

Corporate Office: 20th Floor, A Wing, Marathon Futurex, N.M. Joshi Marg, Lower Parel, Mumbai-400013
Tel: +91 227108 4449 Fax: +91 2271084500

Ref : JWCTMPL/2024-25/13

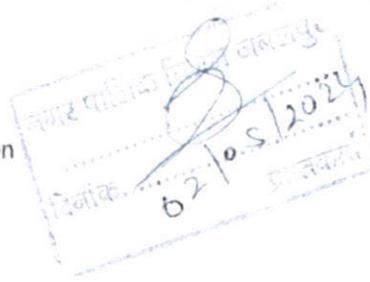
Date: 01/05/2024

To,

The Commissioner,

Jabalpur Municipal Corporation

JABALPUR,



Sub: SUMMARY- APRIL -2024

Dear Sir,

Enclosed here with please find the Summary of April 2024.

Thanking You,

Yours truly,

For: Jabalpur Waste C&T Management Pvt. Ltd.



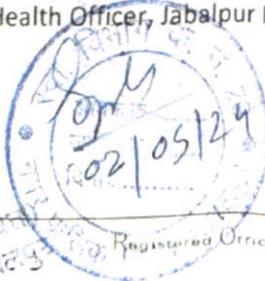
(Kshiti Saxena)

C&T Head

Encl: As above

Copy to:

1. Additional Commissioner Municipal Corporation, Jabalpur
2. Health Officer, Jabalpur Municipal Corporation, Jabalpur.



Esse!

GROUP

लिमिटेड
अपर आयुक्त (विशेष)
नगर निगम जबलपुर

Registered Office: 513/A, 5th Floor, Kumbhar City, Kiroi Road, Kurta (West), Mumbai-400070
Corporate Identity Number: U74999MH1987PLC044006

Jabalpur Waste Collection & Transportation Management Private Limited

Corporate Office: 20th Floor, A Wing, Marathon Futurex N.M. Joshi Marg, Lower Park, Mumbai-400013
 Tel: +91 227108 444 • Fax: +91 227108 4500

57/10/2024

Page No. 11

April' 2024 Waste Collection Summary		
Date	SWM Wt	Slaughter House Waste
1-Apr-24	584.47	0.00
2-Apr-24	576.80	27.70
3-Apr-24	588.26	24.01
4-Apr-24	558.24	0.00
5-Apr-24	587.29	27.55
6-Apr-24	566.47	0.00
7-Apr-24	478.25	0.00
8-Apr-24	586.61	0.00
9-Apr-24	595.09	20.89
10-Apr-24	601.19	28.70
11-Apr-24	556.55	0.00
12-Apr-24	536.30	20.50
13-Apr-24	537.88	20.78
14-Apr-24	451.08	0.00
15-Apr-24	529.01	0.00
16-Apr-24	462.56	0.00
17-Apr-24	431.63	23.98
18-Apr-24	460.53	0.00
19-Apr-24	425.36	0.00
20-Apr-24	483.27	54.87
21-Apr-24	448.40	0.00
22-Apr-24	447.11	0.00
23-Apr-24	507.80	33.97
24-Apr-24	519.95	20.22
25-Apr-24	481.50	0.00
26-Apr-24	486.76	49.80
27-Apr-24	541.83	43.02
28-Apr-24	450.15	0.00
29-Apr-24	521.17	34.20
30-Apr-24	517.28	33.53
Total	15518.79	463.69
Grand total		15982.48



Jabalpur Waste Collection & Transportation Management Private Limited

Corporate Office: 20th Floor, A Wing, Marathon Futurex, N. M. Joshi Marg, Lower Panel, Mumbai - 400 013.
Tel: +91 22 7108 4444 • Fax: +91 22 7108 4500

Ref: JWCTMPL/2024-25/14

दिनांक: -01/05/2024

सेवा में,

स्वास्थ्य अधिकारी महोदय,
नगर पालिक निगम, जबलपुर

विषय:- दिसंबर 2023 माह के बिल की 30% राशि के भुगतान हेतु।

महोदय,

निवेदन है कि हमारे द्वारा प्रस्तुत किए गए बिल की 30% राशि का भुगतान माह दिसंबर 2023 से लंबित है जिसके संबंध में यह पत्र महोदय के समक्ष प्रस्तुत किया जा रहा है, अतः महोदय से बिनम्र अनुरोध है की माह दिसंबर 2023 की 30% राशि का भुगतान शीघ्र करने की कृपा करें, जिससे कार्य को और अधिक सुचारु रूप से क्रियावित किया जा सके, महोदय की अतिकृपा होगी।

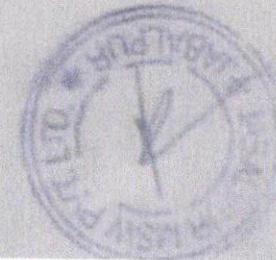
धन्यवाद



जबलपुर वेस्ट कलेक्शन एंड ट्रांसपोर्टेशन
मैनेजमेंट प्राइवेट लिमिटेड, जबलपुर



Solid Waste Received from Nagar Nigam Jabalpur at WTE Plant				
Jabalpur MP				
	Month	NNJ Wt	Plant Use MT	Remark
1	23-Nov	15949	6604	Secondary Balance in Plant
2	24-Dec	15552	7042	Secondary Balance in Plant
3	24-Jan	14266	6285	Secondary Balance in Plant
4	24-Feb	15301	6067	Secondary Balance in Plant
5	24-Mar	16604	6288	Secondary Balance in Plant
6	24-Apr	15518	5726	Secondary Balance in Plant



14
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JABALPUR MSW PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	JABALPUR MSW PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23.012013
3.	Authority under which corporate debtor is incorporated / registered	ROC - DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U90001DL2013PTC247509
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office :Essel House, B-10 Lawrence Road, Industrial Area New Delhi, New Delhi 110035 IN Principal Office : 6 th Floor, Plot No.19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida 201301 UP IN Factory : Vill.: Kathonda, Patwari halka no.23, R.I. Circle : Maharajpur, Tehsil & District : Jabalpur, MP 482002 IN
6.	Insolvency commencement date in respect of corporate debtor	15.09.2023 (Order dated 14.09.2023, uploaded on 15.09.2023)
7.	Estimated date of closure of insolvency resolution process	13.03.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sajjan Kumar Dokania IBBI/IPA-003/IP-N000150/2017-2018/11729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 sajjan_suman@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 sajjan_suman@hotmail.com msw.cirp@hotmail.com
11.	Last date for submission of claims	29.09.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads.... Physical Address N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the JABALPUR MSW PRIVATE LIMITED on 14.09.2023.

The creditors of JABALPUR MSW PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 29.09.2023 [the date falling fourteen days from the appointment of the interim resolution professional. Date of appointment of Interim Resolution Professional is 15.09.2023, date of uploading of order by Hon'ble NCLT] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sajjan Kumar Dokania
Name and Signature of Interim Resolution Professional

Date and Place: 18.09.2023, Bhopal

NOTICE

It is hereby informed to all concerned that Vide order No. CP(IB) No.417/ND/2021 dated 14.09.2023, HON'BLE NATIONAL COMPANY LAW TRIBUNAL, New Delhi Bench- VI allowed application of State Bank of India to Initiate Corporate Insolvency Resolution Process of **M/s Jabalpur MSW Private Limited**, and declared moratorium with effect from 14.09.2023. Accordingly, **M/s Jabalpur MSW Private Limited** is now under Corporate Insolvency Resolution Process. It is further to inform that vide the same order undersigned (**Sajjan Kumar Dokania, Insolvency Professional**) has been appointed as Interim Resolution Professional.

All concerned please note accordingly.

Sajjan Kumar Dokania
Interim Resolution Professional

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 819/2024

News Item titled "जबलपुर: कठौदा प्लांट में कचरा जलने के बाद दूर-दूर तक फैल रहे धूल के कण " appearing in Bhaskarhindi.com dated 01.07.2024

Date of hearing: 12.07.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application is registered *suo motu* on the basis of the news item titled "जबलपुर: कठौदा प्लांट में कचरा जलने के बाद दूर-दूर तक फैल रहे धूल के कण " appearing in Bhaskarhindi.com dated 01.07.2024.

2. The news item relates to the shortcoming in the energy and waste disposal plant in Kathonda at Jabalpur, Madhya Pradesh. As per the article, the dust, particles or soil that is left after burning the waste is not being disposed of properly. Also the soil and dust of the waste is piling up, against the norms. The news item states that it is difficult to maintain the buffer zone around the garbage plant because of very close settlement and it can also affect the health of the people. The article also alleges that earlier garbage plant, energy plant, sewerage treatment plant, dog house, pig house and arrangement for disposal of dead animals were maintained properly but for last few years, the filth and stench has started causing problems to the people in the nearby residential areas. Furthermore, pollution is spreading all around which has an adverse effect on the health of thousands of people. The situation has worsened due to the non-disposal of garbage as per the prescribed norms. The

news item states that stray dogs enter the colonies from the corporation's dog house, resulting in chaos. It is highlighted that there is a buffer zone within a radius of 500 meters around Kathunda and entry is prohibited in it.

3. The news item raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

4. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

5. Hence, we implead the following as respondents in the matter:

- (1). Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
- (2). Madhya Pradesh Pollution Control Board, through its Member Secretary, E-5, Main Rd No. 3, Ekant Park, Arera Colony, Bhopal, Madhya Pradesh – 462016.
- (3). Ministry of Environment, Forest and Climate Change, Through its Regional Officer Integrated Regional Office, E-5, KendriyaParyavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal – 462016.
- (4). District Magistrate, Jabalpur, Room No.4, Collectorate Campus Rd, South Civil Lines, Jabalpur, Madhya Pradesh 482001

6. Issue notice to the above respondents for filing their response at least one week before the next date of hearing.

7. The similar issue is involved in respect of some area more specifically relating to the sewage treatment in OA No. 625/2024.

8. List alongwith OA No. 625/2024 on 19.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 12, 2024
Original Application No. 819/2024
DV